

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.203
C.P.(CAA)/18(AHM)2024
in
C.A.(CAA)/27(AHM)2023

Proceedings under Section 230-232 of Co. Act, 2013

IN THE MATTER OF:

Ram-Krishna Holidays Pvt Ltd
Ram-Krishna Travels Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 11/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant :Mr. Raimeen Maradiya,PCS
For the Respondent : Shivpal Singh for RD
For the Income Tax : Ms. Bhumi Gandhi, Adv (proxy)
For the Official Liquidator :Mr. Sandeep Tupe, Technical Asst.

ORDER
(Hybrid Mode)

Learned counsel for the Applicant company submits that in compliance of last order, it has already provided the details of PAN in the Income Tax Department through its counsel. Learned proxy counsel Ms. Bhumi Gandhi (Income Tax) states that report is awaited and seeks time to file the same.

The Official Liquidator already has filed its report and reply of the same has also been filed by the applicant company.

In view of the above, re-list on 08.08.2024

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)